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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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ITA 461/2015

COMMISSIONER OF INCOME TAX,
(CENTRAL II),

..... Appellant

Through: Ms Lakshmi Gurung, Junior Standing
Counsel.

versus

P.D ASSOCIATES (P). (LTD).,

..... Respondent

Through

WITH

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ITA 463/2015

COMMISSIONER OF INCOME
TAX, (CENTRAL II)

..... Appellant

Through: Ms Lakshmi Gurung, Junior Standing
Counsel.

versus

P.D ASSOCIATES (P). (LTD).

..... Respondent

Through

WITH

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ITA 464/2015

COMMISSIONER OF INCOME TAX,
(CENTRAL II)

..... Appellant

Through: Ms Lakshmi Gurung, Junior Standing
Counsel.



versus

P.D ASSOCIATES (P). (LTD).,

..... Respondent

Through

WITH

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ITA 465/2015

COMMISSIONER OF INCOME TAX,
(CENTRAL II),

..... Appellant

Through: Ms Lakshmi Gurung, Junior Standing
Counsel.

versus

P.D ASSOCIATES (P). (LTD).,

..... Respondent

Through

WITH

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ITA 468/2015

COMMISSIONER OF INCOME
TAX, (CENTRAL II),

..... Appellant

Through: Ms Lakshmi Gurung, Junior Standing
Counsel.

versus

P.D ASSOCIATES (P). (LTD).,

..... Respondent

Through

WITH

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ITA 469/2015



COMMISSIONER OF INCOME TAX,
(CENTRAL II),

..... Appellant

Through: Ms Lakshmi Gurung, Junior Standing
Counsel.

versus

P.D ASSOCIATES (P). (LTD).
Through

..... Respondent

CORAM:

HON'BLE DR. JUSTICE S.MURALIDHAR

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

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14.09.2015

1. In view of the order passed on 20th July, 2015 in ITA No.444/2015, these
appeals are dismissed.

S.MURALIDHAR, J

VIBHU BAKHRU, J

SEPTEMBER 14, 2015
MK



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IN THE HIGH COURT OF DELHI AT NEW DELHI

16.

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ITA 444/2015

COMMISSIONER OF INCOME TAX, (CENTRAL II) Appellant
Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung, Advocate.

versus

P.D. ASSOCIATES (P). (LTD).

..... Respondent

CORAM:

HON'BLE DR. JUSTICE S. MURALIDHAR

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

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20.07.2015

CM No.12573/2015 (for exemption)

1. Exemption allowed subject to all just exceptions.

2. The application is disposed of.

ITA 444/2015

3. In view of the decision of this Court dated 8th July 2014 in ITA No. 327/2014 (*Commissioner of Income Tax-III v. Dimension Apparels Pvt. Ltd.*), no substantial question of law arises for determination by the Court in this appeal.



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4. The appeal is dismissed.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S. MURALIDHAR, J

A handwritten signature in black ink, appearing to be 'Vibhu Bakhru'.

VIBHU BAKHRU, J

JULY 20, 2015/dn